3166. SHRI CHANDRA SEKHAR SAHU:  
SHRI SHRIRANG APPA BARNE:  
SHRI BIDYUT BARAN MAHATO:  
SHRI SANJAY SADASHIVRAO MANDLIK:  
SHRI RAJENDRA DHEDYA GAVIT:  
SHRI SUDHEER GUPTA:  

Will the Minister of STEEL be pleased to state:

(a) whether the Government has introduced Steel Scrap policy in the country;  
(b) if so, whether the scrap centres have been established according to the said policy;  
(c) if so, the details thereof and if not, the reasons therefor along with the corrective measures taken/being taken by the Government in this regard;  
(d) whether the Government has fixed any incentives on the sale of scrap and if so, the details thereof; and  
(e) the names of Ministries involved in the approval of the scrap centres?

ANSWER  
THE MINISTER OF STEEL (SHRI DHARMENDRA PRADHAN)

(a) to (c): Yes, Sir. The Steel Scrap Recycling Policy has been notified in the Gazette of India vide Notification No. 354 dated 7th November, 2019. The policy provides a framework to facilitate and promote establishment of metal scrapping centers in India for scientific processing & recycling of ferrous scrap generated from various sources and a variety of products. The Policy provides standard guidelines for setting up dismantling centre and scrap processing centre, roles of aggregators and responsibilities of the Government, manufacturer and owner. As per the Steel Scrap Recycling Policy, the role of Government is that of a facilitator to create conducive eco-system for the entrepreneurs and investors to establish scrap centres in the country. The decision to set up scrap centres by the entrepreneurs is based on commercial considerations.

(d) Government has not fixed any incentive on sale of scrap. This will be governed by the guidelines and market dynamics.

(e) The scrap centres are approved by authorized agencies of the State Governments/Union Territories.

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